

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.620/95

Between:

Date of Order: 10.5.95.

Mohd. Jaffar

...Applicant.

And

1. The Senior Superintendent of Post Offices,
Hyderabad City Division,
Hyderabad.
2. The Director of Postal Services,
Hyderabad City Region, Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.P.Rathaiah

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

11
O.A.No.620/95

Date of Order: 10.5.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

Heard learned counsel for both the parties.

The applicant was dismissed from service w.e.f.

1.1.93. His claim in this OA is for a direction to the respondents to pay him the amount due to him on account of Encashment of leave to the extent of 240 days. The applicant has submitted representation dated 25.10.94 addressed to the S.S.P.O., Hyderabad City Division. But the same was not replied. In view of the above position, after hearing learned counsel for the parties I deem it just and proper to dispose of this OA with a direction to the respondents to consider and decide the representation of the applicant within 2 months from the date of communication of this OA.

If representation is not accepted, the order rejecting the same shall contain reasons. No order as to costs.

A.B.Gorthi
(A.B.GORTHI)
Member (Admn.)

Dated: 10th May, 1995

(Dictated in Open Court)

sd

Anuradha 12575
DEPUTY REGISTRAR (A)

To

1. The Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad,
2. The Director of Postal Services, Hyderabad City Region, Hyderabad.
3. One copy to Mr.P.Rathaiah, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
5. One copy to Library, AT, Hyderabad.
6. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER

DATED

10.5.95

ORDER/JUDGMENT

M.A.NO/R.P.NO/C.P.NO.

in

O.A.NO. 620/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

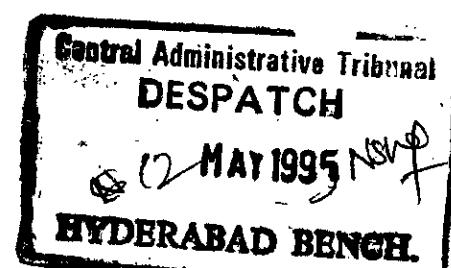
Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR



20 ✓